

Minutes of the Meeting No.16/17 scheduled on 30.3.2017 under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 15/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-266 NC No. 16/17 Dated 30.03.2017	M/s. International Print-o-Pac Ltd., Noida F. No. 01/83/50/847/AM12/DES-IV RLA. No. 05/23/40/322/AM12 Lic. No. 0510309331 dated 25.11.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2015-TSW dated 22.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-267 NC No. 16/17 Dated 30.03.2017	M/s. Stic-On Papers Pvt. Ltd., Hyderabad F. No. 01/83/50/812/AM16/DES-IV F. No. 01/83/50/810/AM16/DES-IV F. No. 01/83/50/340/AM17/DES-IV RLA. No. 09/24/40/276/AM16 RLA. No. 09/24/40/269/AM16 RLA. No. 09/24/40/657/AM16 Lic. No. 0910062755 dt.27.10.2015 Lic. No. 0910062792 dt.29.10.2015 Lic. No. 0910063361 dt.04.03.2016
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The Committee considered the case as per agenda for fix the ad-hoc norms which was not fixed in Norms Committee meeting No.13/83 held on 11.01.2017. During the meeting on 30.03.2017, the Committee decided to allow the imported inputs mentioned at Sl. No.3 i.e. Hot Melt Adhesive various grades - 0.024 kg, and Sl. No.7 i.e. CRA/ Control Additive -0.21Grm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-268 NC No. 16/17 Dated 30.03.2017	M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai F. No. 01/83/50/121/AM17/DES-IV RLA. No. 03/94/40/1006/AM16 Lic. No. 0310802914 dt.29.02.2016
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The Committee re-considered the case as per Agenda. During the meeting on 30.03.2017, the firm showed the technical transfer agreement of Kinovate Life Sciences (DOC No. KLSPR RPT 15002 dt.21.09.2015) and the data of various experiments showed that actual notes of item in the export product is 50% of theoretical amount loaded. The Norms Committee cancel the earlier decision which was taken in meeting No.4/83 held on 25.05.2016, and decided to allow the imported inputs as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-269 NC No. 16/17 Dated 30.03.2017	M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai F. No. 01/83/50/08/AM17/DES-IV RLA. No. 03/94/40/593/AM16 Lic. No. 0310799888 dt.30.10.2015
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The Committee considered the case as per agenda for enhance the quantity of import item No.1. During the meeting on 30.03.2017, the firm showed the technical transfer agreement of Kinovate Life Sciences (DOC No. KLSPR RPT 15002 dt.21.09.2015) and the data of various experiments showed that actual notes of item No.1 in the export product is 50% of theoretical amount loaded. Hence Norms Committee decided to allow 20 Kg of item No.1 for making 40 Kg of export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-270 NC No. 16/17 Dated 30.03.2017	M/s. Pidilite Industries Ltd., Mumbai F. No. 01/83/50/805/AM17/DES-IV RLA. No. 03/95/40/938/AM15 Lic. No. 0310804745 dt.26.10.2016
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The Committee considered the case as per agenda rejected the request of the firm. Norms Committee observed that all the firms are registered in Central Excise and data may be provided to Regional Authority at the time of redemption.

Case No. M-271 NC No. 16/17 Dated 30.03.2017	M/s. Pidilite Industries Ltd., Mumbai F. No. 01/83/50/828/AM17/DES-IV RLA. No. 03/95/40/824/AM15 Lic. No. 0310808750 dt.26.10.2016
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The Committee considered the case as per agenda rejected the request of the firm. Norms Committee observed that all the firms are registered in Central Excise and data may be provided to Regional Authority at the time of redemption.

Case No. M-272 NC No. 16/17 Dated 30.03.2017	M/s. Pidilite Industries Ltd., Mumbai F. No. 01/83/50/821/AM17/DES-IV RLA. No. 03/95/40/066/AM16 Lic. No. 0310808746 dt.26.10.2016
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The Committee considered the case as per agenda rejected the request of the firm. Norms Committee observed that all the firms are registered in Central Excise and data may be provided to Regional Authority at the time of redemption.

Case No. M-273 NC No. 16/17 Dated 30.03.2017	M/s. KLJ Organic Ltd., New Delhi F. No. 01/83/50/893/AM14/DES-IV RLA. No. 05/23/40/280/AM13 Lic. No. 0510337547 dt.19.10.2012
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The Committee considered the case as per agenda for amendment in description of import item. During the meeting on 30.03.2017, the Committee decided to amend the description of import item approved in Meeting No.1/83 dated 09.04.2014 without any other change as under:-

Import item as per AA	Import item as per NC	Import item recommended
Linear Alpha Olefins (C14-C-18)	Linear Alpha Olefins	Linear Alpha Olefins (C14-C-18)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-274 NC No. 16/17 Dated 30.03.2017	M/s. Shyam Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/779/AM14/DES-IV RLA. No. 03/95/40/643/AM14 Lic. No. 0310760170 dt.02.12.2013
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The Committee considered the case as per agenda for amendment in description of import item. During the meeting on 30.03.2017, the firm furnished the Standard Technical Speciation as per that the Committee decided to amend the description of import item approved in Meeting No.9/83 dated 10.08.2016 without any other change as under:-

Export item	Export item recommended
Bordeaux Mixture Technical/ containing 27.18% of Copper Min.	Bordeaux Mixture Technical/ containing 27.0% of Copper Min.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-275 NC No. 16/17 Dated 30.03.2017	M/s. Rubamin Ltd., Vadodara 1. F. No. 01/83/50/050/AM17/DES-IV 2. F. No. 01/83/50/874/AM16/DES-IV 3. F. No. 01/83/50/051/AM17/DES-IV 4. F. No. 01/83/51/049/AM17/DES-IV 5. F. No. 01/83/50/052/AM17/DES-IV 6. F. No. 01/83/50/278/AM17/DES-IV 1. RLA. No. 34/24/40/093/AM16 2. RLA. No. 34/24/40/027/AM16 3. RLA. No. 34/24/40/141/AM16 4. RLA. No. 34/24/40/173/AM16 5. RLA. No. 34/24/40/220/AM16 6. RLA. No. 34/24/40/260/AM16 1. Lic. No. 3410062756 dt.21.12.2015 2. Lic. No. 3410041738 dt.15.12.2015 3. Lic. No. 3410041761 dt.28.12.2015 4. Lic. No. 3410041755 dt.21.12.2015 5. Lic. No. 3410041762 dt.28.12.2015 6. Lic. No. 3410041850 dt.04.02.2016
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/46/2011-CH-II dated 21.12.2015 on repeat basis, only for 4 Advance Authorization Nos. mentioned above at Sl. No.1, 3, 4, & 6, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

Rest 2 Advance Authorizations mentioned at Sl. No.2 & 5 has been rejected as import items are not matching with application.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-276 NC No. 16/17 Dated 30.03.2017	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/731/AM15/DES-IV RLA. No. 03/95/40/78/AM15 Lic. No. 0310788477 dt.27.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 30.03.2017. The Committee decided to amend the description of export item approved in Meeting No.15/83 dated 17.02.2016 without any other change as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)

Note: - Specific export item to be mentioned in Shipping Bill.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-277 NC No. 16/17 Dated 30.03.2017	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/721/AM15/DES-IV RLA. No. 03/95/40/220/AM15 Lic. No. 0310788320 dt.27.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 30.03.2017. The Committee decided to amend the description of export item approved in Meeting No.15/83 dated 17.02.2016 without any other change as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DEP/IPM/BB) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate / Astromusk Content 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate, Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate / Astromusk Content 62.5% Min.)

Note: - Specific export item to be mentioned in Shipping Bill.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-278 NC No. 16/17 Dated 30.03.2017	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/725/AM15/DES-IV RLA. No. 03/95/40/101/AM15 Lic. No. 0310788315 dt.25.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 30.03.2017. The Committee decided to amend the description of export item approved in Meeting No.15/83 dated 17.02.2016 without any other change as under:-

Export item as per AA	Export item as per NC M. No.15/83 dt.17.02.16	Export item required
Astromusk (DEP/IPM/BB) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate / Astromusk Content 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate, Total Astromusk Content 62.5%)	Astromusk (DEP/IPM/BB) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate / Astromusk Content 62.5% Min.)

Note: - Specific export item to be mentioned in Shipping Bill.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-279 NC No. 16/17 Dated 30.03.2017	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/676/AM14/DES-IV RLA. No. 03/94/40/690/AM14 Lic. No. 0310756682 dt.01.11.2013
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 30.03.2017. The Committee decided to amend the description of export item approved in Meeting No.17/83 dated 23.03.2016 without any other change as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DPG/BB) (Astromusk in Dipropylene Glycol / Benzyl Benzoate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)	Astromusk (DPG/BB) (Astromusk in Dipropylene Glycol / Benzyl Benzoate. Total Astromusk Content 62.5% Min.)

Note: - Specific export item to be mentioned in Shipping Bill.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2016 **MEETING DATE** : 30.03.2017

1	Case No.: 24/16/83-ALC1/2016	Party Name:EIH LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01025/AM17/	RLA File :05/25/040/00120/AM12/	Lic.No/Date:0510297912 28.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
2	Case No.: 32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.				
3	Case No.: 25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/377/2016-TSW dated 20.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
4	Case No.: 32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.				

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5	Case No.: 73/10/83-ALC1/2016	Party Name: ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.				

6	Case No.: 82/10/83-ALC1/2016	Party Name: ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 24.04.2017.				

7	Case No.: 31/12/83-ALC1/2016	Party Name: HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/00685/AM17/	RLA File :08/24/040/00321/AM16/	Lic.No/Date:0810138543 26.08.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/420/2016-TSW dated 29.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

8	Case No.: 32/12/83-ALC1/2016	Party Name: HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/00686/AM17/	RLA File :08/24/040/00034/AM17/	Lic.No/Date:0810138544 26.08.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/420/2016-TSW dated 29.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

9	Case No.: 33/12/83-ALC1/2016	Party Name: HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.12.2016. The case is re-listed for 24.04.2017.				

10	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 24.04.2017.				

11	Case No.:18/13/83-ALC1/2016	Party Name:KALIMA GRANITES	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00730/AM17/	RLA File :04/24/040/00072/AM17/	Lic.No/Date:0410162245 02.09.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 31.03.2017 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.				

12	Case No.:68/13/83-ALC1/2016	Party Name:GSC, GLASS LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved																				
	HQ File :01/83/050/00780/AM17/	RLA File :05/23/040/00286/AM17/	Lic.No/Date:0510399806 21.09.2016	Defer Date:																				
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-																								
Export Item No.1 – Insulated Glass:6mm Reflective Toughened Glass+12mm Air Gap+6mm Clear Toughened Glass																								
Export Item No.2 - Insulated Glass:6mm Reflective Toughened Glass+12mm Air Gap+6mm Clear Toughened Glass with Printing																								
Export Item No.3 - Toughened Glass:6mm Reflective Toughened Glass																								
<table border="1"> <thead> <tr> <th>S. No.</th><th>Import item</th><th>Qty. of Export item 1</th><th>Qty. of Export item 2</th><th>Qty. of Export item 3</th></tr> </thead> <tbody> <tr> <td>1.</td><td>6mm Reflective Float Glass</td><td>3240 Sq. Meter</td><td>540 Sq. Meter</td><td>1060 Sq. Meter</td></tr> <tr> <td>2.</td><td>6mm Clear Float Glass</td><td>3240 Sq. Meter</td><td>540 Sq. Meter</td><td></td></tr> <tr> <td>3.</td><td>11.50mm aluminium Spacer</td><td>10098 Sq. Meter</td><td>1683 Sq. Meter</td><td></td></tr> </tbody> </table>					S. No.	Import item	Qty. of Export item 1	Qty. of Export item 2	Qty. of Export item 3	1.	6mm Reflective Float Glass	3240 Sq. Meter	540 Sq. Meter	1060 Sq. Meter	2.	6mm Clear Float Glass	3240 Sq. Meter	540 Sq. Meter		3.	11.50mm aluminium Spacer	10098 Sq. Meter	1683 Sq. Meter	
S. No.	Import item	Qty. of Export item 1	Qty. of Export item 2	Qty. of Export item 3																				
1.	6mm Reflective Float Glass	3240 Sq. Meter	540 Sq. Meter	1060 Sq. Meter																				
2.	6mm Clear Float Glass	3240 Sq. Meter	540 Sq. Meter																					
3.	11.50mm aluminium Spacer	10098 Sq. Meter	1683 Sq. Meter																					
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																								

13	Case No.:42/13/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.01.2017 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.				

14	Case No.:41/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00753/AM17/	RLA File :05/23/040/00311/AM17/	Lic.No/Date:0510400071 07.10.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 24.04.2017.				

15	Case No.:57/13/83-ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00769/AM17/	RLA File :05/23/040/00274/AM17/	Lic.No/Date:0510400074 07.10.2016	Defer Date:24.04.2017
Decision : D/L dated 20.02.2017 issued by DGFT. The case is re-listed for 24.04.2017.				

16	Case No.:72/13/83-ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00784/AM17/	RLA File :35/24/040/00035/AM17/	Lic.No/Date:3510045045 18.10.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/136/2014-TSW dated 14.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:12/16/83-ALC1/2016	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01013/AM17/	RLA File :09/24/040/00395/AM17/	Lic.No/Date:0910064281 20.10.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				

18	Case No.:19/13/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00731/AM17/	RLA File :06/24/040/00021/AM17/	Lic.No/Date:0610038472 21.10.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/57/2017-TSW dated 27.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.: 3/16/83-ALC1/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01004/AM17/	RLA File :09/24/040/00371/AM17/	Lic.No/Date:0910064290 24.10.2016	Defer Date:30.03.2017
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 119/13/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00831/AM17/	RLA File :03/94/040/00669/AM17/	Lic.No/Date:0310808694 25.10.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP. The case is re-listed for 24.04.2017.			

21	Case No.: 64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 24.04.2017.			

22	Case No.: 43/13/83-ALC1/2016	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00755/AM17/	RLA File :05/23/040/00357/AM17/	Lic.No/Date:0510400324 28.10.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 05.01.2017. The case is re-listed for 24.04.2017.			

23	Case No.: 39/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01040/AM17/	RLA File :09/24/040/00378/AM17/	Lic.No/Date:0910064329 31.10.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 27.03.2017. The case is re-listed for 24.04.2017.			

	Case No.:7/16/83-ALC1/2016	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01008/AM17/	RLA File :09/24/040/00405/AM17/	Lic.No/Date:0910064341 03.11.2016	Defer Date:
24	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:13/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01014/AM17/	RLA File :09/24/040/00377/AM17/	Lic.No/Date:0910064384 15.11.2016	Defer Date:24.04.2017
25	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 27.03.2017. The case is re-listed for 24.04.2017.			
	Case No.:7/15/83-ALC1/2016	Party Name:ACRYSIL LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date:0310809270 23.11.2016	Defer Date:24.04.2017
26	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.03.2017. The case is re-listed for 24.04.2017.			
	Case No.:9/15/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date:0310809360 28.11.2016	Defer Date:24.04.2017
27	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.			
	Case No.:56/14/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00900/AM17/	RLA File :03/95/040/00657/AM17/	Lic.No/Date:0310809393 29.11.2016	Defer Date:
28	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/134/2017-TSW dated 27.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:14/16/83-ALC1/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01015/AM17/	RLA File :09/24/040/00361/AM17/	Lic.No/Date:0910064422 30.11.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.			

30	Case No.:30/14/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date:0510400620 06.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 24.04.2017.			

31	Case No.:72/14/83-ALC1/2016	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00916/AM17/	RLA File :03/94/040/00747/AM17/	Lic.No/Date:0310809636 06.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.02.2017 issued by DGFT. The case is re-listed for 24.04.2017.			

32	Case No.:8/15/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00925/AM17/	RLA File :03/94/040/00773/AM17/	Lic.No/Date:0310809635 06.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. dated 20.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:63/14/83-ALC1/2016	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00907/AM17/	RLA File :03/94/040/00798/AM17/	Lic.No/Date:0310809640 07.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/56/2017-TSW dated 09.02.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.: 64/14/83- ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:16/83- ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00908/AM17/	RLA File :05/23/040/00371/AM17/	Lic.No/Date:0510400678 08.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 06.02.2017. The case is re-listed for 24.04.2017.			

35	Case No.: 84/15/83- ALC1/2016	Party Name:INFINITY SECURITY PAPERS LTD.	Meet No/Date:16/83- ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01001/AM17/	RLA File :09/24/040/00450/AM17/	Lic.No/Date:0910064469 09.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.			

36	Case No.: 5/16/83- ALC1/2016	Party Name:SUDEEP PHARMA PRIVATE LTD.,	Meet No/Date:16/83- ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01006/AM17/	RLA File :34/24/040/00241/AM17/	Lic.No/Date:3410042742 09.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.: 6/16/83- ALC1/2016	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:16/83- ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01007/AM17/	RLA File :34/24/040/00231/AM17/	Lic.No/Date:3410042750 13.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.: 80/15/83- ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:16/83- ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00997/AM17/	RLA File :08/24/040/00168/AM17/	Lic.No/Date:0810139285 14.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.			

39	Case No.: 81/15/83-ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00998/AM17/	RLA File :08/24/040/00157/AM17/	Lic.No/Date:0810139286 14.12.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.				

40	Case No.: 37/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01038/AM17/	RLA File :17/24/040/00147/AM17/	Lic.No/Date:1710006507 15.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.: 1/15/83-ALC1/2016	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/00918/AM17/	RLA File :35/24/040/00043/AM17/	Lic.No/Date:3510045077 16.12.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/163/2017-TSW dated 21.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.: 31/15/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00948/AM17/	RLA File :05/23/040/00440/AM17/	Lic.No/Date:0510400827 16.12.2016	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.				

43	Case No.: 36/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01037/AM17/	RLA File :17/24/040/00151/AM17/	Lic.No/Date:1710006511 19.12.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision.				

Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.: 1/16/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01002/AM17/	RLA File :05/23/040/00448/AM17/	Lic.No/Date:0510400884 20.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption for import item Nos. 1, 2, & 3 and item No.4 as per packing policy. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 10/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01011/AM17/	RLA File :17/24/040/00152/AM17/	Lic.No/Date:1710006512 22.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.: 18/15/83-ALC1/2016	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00935/AM17/	RLA File :05/24/040/00449/AM17/	Lic.No/Date:0510400941 26.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to call for comments from Spice Board. O. M. issued 05.04.2017. The case is re-listed for 24.04.2017.			

47	Case No.: 55/15/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00972/AM17/	RLA File :06/24/040/00028/AM17/	Lic.No/Date:0610038516 26.12.2016	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.			

48	Case No.:17/16/83-ALC1/2016	Party Name: BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01018/AM17/	RLA File :09/24/040/00525/AM17/	Lic.No/Date: 0910064527 26.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:34/16/83-ALC1/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01035/AM17/	RLA File :17/24/040/00156/AM17/	Lic.No/Date: 1710006515 27.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50

Case No.:41/16/83-ALC1/2016	Party Name:SANTOSH STARCH PRODUCTS LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
HQ File :01/83/050/01042/AM17/	RLA File :08/24/040/00392/AM17/	Lic.No/Date:0810139383 27.12.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 10.03.2017. The Committee decided to ratify the following norms as under:-			
Export Item	Quantity	Import Item	Quantity
Modified Starch	90.000 MT	Native Tapioca Starch Powder (Industrial Grade)	94.5 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:21/15/83-ALC1/2016	Party Name: KEF INFRASTRUCTURE INDIA PVT LTD	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00938/AM17/	RLA File :07/24/040/00269/AM17/	Lic.No/Date: 0710110859 28.12.2016	Defer Date: 24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.			

	Case No.:59/15/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00976/AM17/	RLA File :03/95/040/00756/AM17/	Lic.No/Date:0310810166 28.12.2016	Defer Date:
52	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/134/2017-TSW dated 27.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:9/16/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01010/AM17/	RLA File :17/24/040/00160/AM17/	Lic.No/Date:1710006518 28.12.2016	Defer Date:
53	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:35/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01036/AM17/	RLA File :17/24/040/00162/AM17/	Lic.No/Date:1710006522 29.12.2016	Defer Date:
54	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:8/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01009/AM17/	RLA File :17/24/040/00161/AM17/	Lic.No/Date:1710006524 03.01.2017	Defer Date:
55	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			



56	Case No.:11/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01012/AM17/	RLA File :17/24/040/00163/AM17/	Lic.No/Date:1710006525 03.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:50/16/83-ALC1/2016	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01051/AM17/	RLA File :08/24/040/00380/AM17/	Lic.No/Date:0810139444 03.01.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.			

58	Case No.:45/16/83-ALC1/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01046/AM17/	RLA File :08/24/040/00405/AM17/	Lic.No/Date:0810139456 04.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:30/15/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00947/AM17/	RLA File :05/23/040/00473/AM17/	Lic.No/Date:0510401146 05.01.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.			

60	Case No.:60/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00977/AM17/	RLA File :03/95/040/00710/AM17/	Lic.No/Date:0310810347 05.01.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.			

61	Case No.:66/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00983/AM17/	RLA File :03/95/040/00709/AM17/	Lic.No/Date:0310810346 05.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 03.03.2017. The case is re-listed for 24.04.2017.				

62	Case No.:21/16/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01022/AM17/	RLA File :02/24/040/00188/AM17/	Lic.No/Date:0210207233 05.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

63	Case No.:38/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01039/AM17/	RLA File :17/24/040/00169/AM17/	Lic.No/Date:1710006531 06.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

64	Case No.:48/16/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01049/AM17/	RLA File :08/24/040/00223/AM17/	Lic.No/Date:0810139490 06.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:49/16/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01050/AM17/	RLA File :08/24/040/00227/AM17/	Lic.No/Date:0810139491 06.01.2017	Defer Date:
65	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:51/16/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01052/AM17/	RLA File :08/24/040/00395/AM17/	Lic.No/Date:0810139494 06.01.2017	Defer Date:
66	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:52/16/83-ALC1/2016	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01053/AM17/	RLA File :08/24/040/00391/AM17/	Lic.No/Date:0810139501 09.01.2017	Defer Date:
67	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:43/16/83-ALC1/2016	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01044/AM17/	RLA File :08/24/040/00424/AM17/	Lic.No/Date:0810139513 10.01.2017	Defer Date:
68	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			



NORMS COMMITTEE.

69	Case No.:61/15/83-ALC1/2016	Party Name:OMSAI PRINTS	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/00978/AM17/	RLA File :03/95/040/00782/AM17/	Lic.No/Date:0310810453 11.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.				

70	Case No.:40/16/83-ALC1/2016	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01041/AM17/	RLA File :08/24/040/00231/AM17/	Lic.No/Date:0810139517 11.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				

71	Case No.:42/16/83-ALC1/2016	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01043/AM17/	RLA File :08/24/040/00198/AM17/	Lic.No/Date:0810139518 11.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				

72	Case No.:4/16/83-ALC1/2016	Party Name:ARCIL CATALYST PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01005/AM17/	RLA File :34/24/040/00290/AM17/	Lic.No/Date:3410042831 12.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L to be issued by DGFT. The case is re-listed for 24.04.2017.				

73	Case No.:46/16/83-ALC1/2016	Party Name:KRISHNA DECOR PVT.LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01047/AM17/	RLA File :08/24/040/00276/AM16/	Lic.No/Date:0810139536 12.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				

74	Case No.: 29/16/83-ALC1/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01030/AM17/	RLA File :17/24/040/00177/AM17/	Lic.No/Date:1710006539 13.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
75	Case No.: 47/16/83-ALC1/2016	Party Name: NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01048/AM17/	RLA File :08/24/040/00422/AM17/	Lic.No/Date:0810139541 13.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.				
76	Case No.: 15/16/83-ALC1/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01016/AM17/	RLA File :05/24/040/00525/AM17/	Lic.No/Date:0510401309 16.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 24.04.2017.				
77	Case No.: 16/16/83-ALC1/2016	Party Name: TRIPLE999 RETAIL PVT. LTD.,	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01017/AM17/	RLA File :05/24/040/00457/AM17/	Lic.No/Date:0510401308 16.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				
78	Case No.: 19/16/83-ALC1/2016	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01020/AM17/	RLA File :05/24/040/00350/AM17/	Lic.No/Date:0510401307 16.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				

NORMS COMMITTEE.

79	Case No.:28/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01029/AM17/	RLA File :17/24/040/00180/AM17/	Lic.No/Date:1710006541 17.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
80	Case No.:26/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01027/AM17/	RLA File :17/24/040/00182/AM17/	Lic.No/Date:1710006544 18.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
81	Case No.:20/16/83-ALC1/2016	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01021/AM17/	RLA File :22/24/040/00095/AM17/	Lic.No/Date:2210015634 19.01.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.				
82	Case No.:68/15/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00985/AM17/	RLA File :03/95/040/00846/AM17/	Lic.No/Date:0310810746 24.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/134/2017-TSW dated 27.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.: 75/15/83-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00992/AM17/	RLA File :08/24/040/00390/AM17/	Lic.No/Date:0810139599 25.01.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 24.04.2017.			

84	Case No.: 23/16/83-ALC1/2016	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01024/AM17/	RLA File :05/24/040/00527/AM17/	Lic.No/Date:0510401376 25.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.: 27/16/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01028/AM17/	RLA File :17/24/040/00184/AM17/	Lic.No/Date:1710006546 25.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.: 69/15/83-ALC1/2016	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/00986/AM17/	RLA File :03/95/040/00834/AM17/	Lic.No/Date:0310810795 27.01.2017	Defer Date:24.04.2017
	Decision : D/L dated 05.04.2017 issued by DGFT. The firm has now furnish their reply on 03.04.2017. The case is re-listed for 24.04.2017.			

87	Case No.: 56/15/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/00973/AM17/	RLA File :04/24/040/00182/AM17/	Lic.No/Date:0410162753 30.01.2017	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/377/2016-TSW dated 20.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.: 25/16/83-ALC1/2016	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01026/AM17/	RLA File :05/24/040/00452/AM17/	Lic.No/Date:0510401403 30.01.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.: 44/16/83-ALC1/2016	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Approved
	HQ File :01/83/050/01045/AM17/	RLA File :08/24/040/00434/AM17/	Lic.No/Date:0810139607 30.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 30/16/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01031/AM17/	RLA File :05/24/040/00545/AM17/	Lic.No/Date:0510401475 02.02.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.			

91	Case No.: 31/16/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status: Case Deferred
	HQ File :01/83/050/01032/AM17/	RLA File :05/24/040/00544/AM17/	Lic.No/Date:0510401455 02.02.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 24.04.2017.			

92	Case No.:22/16/83-ALC1/2016	Party Name:HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01023/AM17/	RLA File :02/24/040/00227/AM17/	Lic.No/Date:0210207328 03.02.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.				

93	Case No.:39/15/83-ALC1/2016	Party Name:CENGRES TILES LIMITED,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/00956/AM17/	RLA File :08/24/040/00455/AM17/	Lic.No/Date:0810139655 06.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

94	Case No.:2/16/83-ALC1/2016	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01003/AM17/	RLA File :05/23/040/00537/AM17/	Lic.No/Date:0510401589 09.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/59/2015-PC-II dated 29.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.:18/16/83-ALC1/2016	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01019/AM17/	RLA File :05/24/040/00487/AM17/	Lic.No/Date:0510401592 09.02.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.				

96	Case No.:33/16/83-ALC1/2016	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01034/AM17/	RLA File :05/24/040/00546/AM17/	Lic.No/Date:0510401590 09.02.2017	Defer Date:24.04.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 24.04.2017.				

97	Case No.:54/16/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01055/AM17/	RLA File :31/83/040/00018/AM17/	Lic.No/Date:3110066584 09.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:32/16/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Deferred
	HQ File :01/83/050/01033/AM17/	RLA File :05/24/040/00580/AM17/	Lic.No/Date:0510401603 13.02.2017	Defer Date:24.04.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 24.04.2017.			

99	Case No.:53/16/83-ALC1/2016	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:16/83-ALC1/2016 30.03.2017	Status:Case Approved
	HQ File :01/83/050/01054/AM17/	RLA File :05/23/040/00532/AM17/	Lic.No/Date:0510401626 14.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:07.04.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

16
m-266

No.7/81/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor/single printed laminated hardbound books/printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/847/AM-13/DES-4

Licence No. 0510309331 dated 25-11-2011

The case has been examined and taking cue from SION A1569 SION A1579 and and SION A1554 and information furnished by the firm, the following norm is recommended:-

Export Item No.1 : Printed Diaries/Notebooks with PVC Coated paper/Covering Material

Quantity: 900,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM (of relevant GSM)	1.12Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5mm to 3.0 mm)(of relevant thickness)	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	PVC Coated Paper/covering material(of relevant thickness)	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
8	Printing Ink	Total 1 gms/kg of export product
9	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less
10	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.2: Multicolor Printed Varnished Calendars with or without wire & Hanger
Quantity : 160000.000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board (1.5 mm to 3.0 mm) of relevant GSM	1.02 Kg/ Kg content in the export product of relevant GSM
5	Wireo (double wire)	Net to net
6	Hanger (Wire Formed)	Net to net
7	U V Varnish	Not allowed as import content has 9not been given.
8	Printing Ink	Total 1 gms/kg of export product
9	Gum/Glue	1 kg. for 100 kgs. of paper use or applied quantity whichever is less



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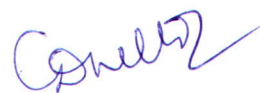
10	Graphic art Film/ P S Aluminum Plate (Lithographic Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less. of relevant GSM
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Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper
Coated/ Uncoated.



(NAND LAL)
Consultant
22.3.2017

DGFT



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M 25 Report Basis

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

- ① A.A.No. - 3410062756 dt. 21.12.2015 ④ 3410041755 dt. 21.12.2015 ✓
③ A.A.No. - 3410041761 dt. 28.12.2015 ⑥ 3410041850 dt. 04.02.2016

Subject: Advance Authorization application from M/s. Rubamin Ltd. for the import of raw material against the export of SODIUM MOLYBDATE

(Advance Authorization No. 3410040549 dated 15.9.2014) — 12/167
(Advance Authorization No. 3410040318 dated 26.6.2014) — 12/122
(Advance Authorization No. 3410040284 dated 4.8.2015) — 12/112

M/s. Rubamin Ltd. have submitted present applications for the import of raw material against the export of SODIUM MOLYBDATE. The item of import is Molybdenum compound which contain very low amount of around 7.5% Molybdenum. The other material include oxides/sulphides of calcium, phosphorous, aluminium which cannot be recovered and has to be disposed off after treatment to secure landfill site. The manufacturing process being adopted for recovery of Molybdenum is using hydrometallurgical route with solvent extraction process. As per the mass balance the recovery indicated is 88%.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molybdenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs	5.877 kg.
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90 % on Molybdenum content basis ie 1.111Kg Molybdenum /kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

This issues with the approval of competent authority

A.K. Agarwal
21/12/15

(A.K. AGARWAL)
Addl. Industrial Advisor
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/46/2011 -CH-II dated 21.12.2015

A. K. Agarwal
Consultant

16/3

F. No. 7/377/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Filter Bags/FLS midth *prt. Ltel.*

Ref: DGFT UO. No.01/83/050/391/AM-17/DES-IV/151 and 281

Advance Auth. No.0410162084 Dated 11-07-2016

The case has been examined and based on information furnished by the firm, the following norm is recommended.

Export Item: Filter Bag

Quantity; 13016 Nos.

Import Item: Fabric Cloth fiber glass textile(of relevant GSM)

Quantity Recommended : 1.03 kg/kg Content Contains in Export product

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(NAND LAL)
Consultant
20.03.2017

DGFT(NC)

Ag 3/3/21

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No.7/420/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative laminates with Barrier Paper- M/s Heritage Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/685/AM-17/DES-IV/212 dated 8.12.2016

Ad. Auth. No. 0810138543 Dated- 26-08-2016

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Items:

S. No.	Item Description	Quantity (Kg.)
1 to 4	Double Side Decorative Laminates with Barrier Paper, size 1300 x 2800 mm / 1220x2440, thickness 1.60 mm to 2.0 mm as per the application	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less.
2.	Base Paper	0.214 kg or applied quantity whichever is less.
3.	Barrier Paper	0.172 kg or applied quantity whichever is less.
4.	Tissue Paper	0.027 kg or applied quantity whichever is less.
5.	Phenol	3.52 kg or applied quantity whichever is less.
6.	Melamine	0.362 kg or applied quantity whichever is less.
7.	Methanol	3.85 kg or applied quantity whichever is less.
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less.

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.0 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT(NC)

NLR
(NAND LAL)
Consultant
29-03-2017

16/8

No.7/420/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative laminates with Barrier Paper- M/s Heritage Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/686/AM-17/DES-IV/212 dated 8.12.2016

Ad. Auth. No. 0810138544 Dated- 26-08-2016

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminates with Barrier Paper thickness 1.6 mm Sheets 7500 Sq. MTs.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied qty. whichever is less.
2.	Base Paper	0.214 kg applied qty. whichever is less.
	Barrier Paper	0.172 kg applied qty. whichever is less.
4.	Tissue Paper	0.027 kg applied qty. whichever is less.
5.	Phenol	3.52 kg applied qty. whichever is less.
6.	Melamine	0.362 kg applied qty. whichever is less.
7.	Methanol	3.85 kg applied qty. whichever is less.
8.	B.O.P.P. Film	0.01 kg applied qty. whichever is less.

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where **A**=Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, **B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT (NC)

24/3/17
(NAND LAL)
Consultant

16/16 ✓

No.7/136/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Carton Boxes (corrugated Boxes)-
M/s ~~Bharat~~ ^{Bharati} Cartons Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/784/AM-17/DES-IV

Adv. Auth. No. 3510045045 dated 18-10-2016

The case has been examined and the firm has claimed 10% wastage for all the papers.
Taking cue from SION K-65 following norms is recommended :-

Export Product : Carton Boxes (corrugated Boxes

Quantity : 1 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Kraft Linner (of relevant GSM)	1.10 kg/Kg content contains in Export Item
2.	Fluting (Paper of relevant GSM)	1.10 kg/Kg content contains in Export Item
3.	Test Liner and Covered ITC HS code 48052400, 48052500 (of relevant GSM)	1.10 kg/Kg content contains in Export Item

DGFT (NC)

13/3/2017

(NAND LAL)
Consultant
14-03-2017

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No.7/57/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Stone Handicraft - M/s Stonemen Crafts India (P) Ltd.

Ref: DGFT U.O. No.01/83/050/ /AM-16/DES-IV

Advance Authorization No. : 0610038472 dated 21.10-2016

In the past, norms were recommended for the same items of export. Accordingly, the following norms are recommended:-

Export item no. 1 :Stone Handicraft (Toilet brush) toilet Brush with stone holder (consisting of one number each plastic PP brush, stainless steel brush handle and brush cover pad plastic / silicon)

Quantity: 75,000 numbers

Import items:

Sl. No.	Item description	Quantity recommended
1	Relevant normal brush plastic PP brush	Net to net numbers
2	Relevant Brush handle stainless steel	Net to net numbers
3	Relevant brush cover pad plastic / silicon	Net to net numbers

Export item no. 2: Stone Handicraft (lotion dispenser) lotion dispenser with zink alloy pump

Quantity : 10,000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant zinc alloy pump	Net to net numbers

Export item no.3 :Stone Handicraft (lotion dispenser) lotion dispenser with stainless steel pump

Quantity :150,000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant stainless steel pump	Net to net numbers

Export item no.4: Stone Handicraft Toilet Roll butler with crafted stone consisting of stainless steel butler of 2 pcs

Quantity: 5000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant stainless steel butler set of 2 pcs	Net to net numbers

DGFT (NC)

Am 3-13/2017

(Nand Lal)
Consultant
27-03-2017

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7(134)/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance Authorization No. 0310809393 dated 29-11-2016
 -M/s New (India) Imaging Industries Pvt. Ltd.

Ref: DGFT UO. No.01/83/050/900/AM-17 /DES-4

The firm has claimed 5% wastage for export of all type of papers but 1% wastage is allowed for export item no. 1, & 0.5% wastage is allowed for export item no. 2 where the paper length is exceeding 20 Meter, 5% wastage is allowed for export item no. 3 & 4. Accordingly following norms are recommended:-

Export Item No. 1: As per application.
Quantity: 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
1.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 65 (+/-10%)	1.01kg/kg content contains in export product

Export Item No. 2: As per application.
Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
2.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 85 (+/-10%)	1.005kg/kg content contains in export product

Export Item No. 3: As per application.
Quantity : 1 kg

Import Item:

Import item no.	Import Item description	Quantity recommended
3.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 115(+/-10%)	1.05 kg/kg content contains in export product

Export Item No.4: As per application.
Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
4.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 195 (+/-10%)	1.05kg/kg content contains in export product

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NandLal
 Consultant
 27.03.2017

DGFT(NC)

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)**

Subject: Application for issue of Advance Authorization against export of) - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/628/AM-17/DES-4

Advance Authorization No. 0310809635 Dt.06.12.2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item:1) CYAN OFFSET INK WITH DRIER [19% +/- 3% PIGMENT AND 37% +/- 3% SOLID RESIN]

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(30%+/-2% PIGMENT AND 36%+/-2% SOLID RESIN)	0.59
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.26
3	POLYETHYLENE WAX	0.05
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
6	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
8	HEAVY MINERAL OIL	0.05
9	PACKING MATERIAL : 1 KG VACUUM TIN	As per packing policy

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Export Item:2) MAGENTA OFFSET INK WITH DRIER [18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.61
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.24
3	POLYETHYLENE WAX.	0.05
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
6	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
8	HEAVY MINERAL OIL	0.05
9	PACKING MATERIAL : 1 KG VACUUM TIN	As per packing policy

Export Item:3) YELLOW OFFSET INK WITH DRIER [16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(23%+/-2% PIGMENT AND 40%+/-2% SOLID RESIN)	0.62
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.2
3	POLYETHYLENE WAX.	0.05
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02

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6	HEAVY MINERAL OIL	0.07
7	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
8	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
9	PUMPABLE ORANGE FLUSH(PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)	0.01
10	PACKING MATERIAL : 1 KG VACUUM TIN	As per packing policy

Export Item:4) BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	CARBON BLACK	0.19
2	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.05
3	POLYETHYLENE WAX.	0.05
4	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%.	0.51
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
6	HEAVY MINERAL OIL.	0.1
7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
8	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
9	COXI-OXIRETARDER	0.02
10	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.05
11	PACKING MATERIAL : 1 KG VACUUM TIN	As per packing policy

DGFT (NC)

24/3/2017

(NAND LAL)
Consultant
20.03.2017

16/33

No.7/56/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance Authorization for export of Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref : DGFT File. No.01/83/50/907/AM-17/DES-IV.247 dated 1.2.2017

Advance Authorization No.0310809640 dated 7-12-2016

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015 and Meeting No.7/2015 dated 28-07-2015, the norms were approved for the export of same item. But Polyester Resin content was 8.5% and in this case the Polyester Resin content is 7.9% and accordingly, the proportionate quantity of Polyester Resin is allowed in this case and the following norms are recommended by DIPP on repeat basis:-

Export item : Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles
(Containing 7.9% of Polyester Resin)

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.10349 MT
2.	Pigments	Applied quantity or upto 2% of FOB value of export whichever is less
3.	Catalysts	Applied quantity or upto 2% of FOB value of export whichever is less

DGFT(NC)

(NAND LAL)
Consultant
09-02-2017

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No.7/163/17/TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Carton Boxes (corrugated Boxes)-
M/s Bharat Cartons Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/784/AM-17/DES-IV

Adv. Auth. No. 3510045077 dated 16-12-2016

The case has been examined and the firm has claimed 10% wastage for all the papers.
Taking cue from SION K-65 following norms is recommended :-

Export Product : Carton Boxes (corrugated Boxes)

Quantity : 1 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Kraft Linner (of relevant GSM)	1.10 kg/Kg content contains in Export Item
2.	Fluting (Paper of relevant GSM)	1.10 kg/Kg content contains in Export Item
3.	Test Liner and Covered ITC HS code 48052400, 48052500 (of relevant GSM)	1.10 kg/Kg content contains in Export Item

DGFT (NC)

(NAND LAL)
Consultant
21-03-2017

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7(134)/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for advance for the export of Natural Transparent/ Translucent Tracing paper M/s New (India) Imaging Industries Pvt. Ltd.

Ref: DGFT UO. No.01/83/050/976/AM-17/Des4
Advance Authorization No.0310810166 dated 28-12-2016

The firm has claimed 5% wastage for export of Natural Transparent/ Translucent Tracing paper which appears to be reasonable taking into consideration the sizes of paper to be cut. Accordingly DIPP recommends the following norms:-

Export Item 1: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
1	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 92 (+/-10%)	1.05kg/kg content in export product

Export Item No. 2: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
2	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 92 (+/-10%)	1.05kg/kg content in export product

DGFT (NC)

30/7/2017

(NAND LAL)
Consultant
27-03-2017

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7(134)/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance Authorization No. 03107810746 dated 24-01-2017- M/s New (India) Imaging Industries Pvt. Ltd.

Ref: DGFT UO. No.01/83/050/290/AM-17 /DES-4

The firm has claimed 5% wastage for export of all type of papers but 0.5% wastage is allowed for export item no. 1, 5 & 6 where the paper length is exceeding 20 Meter, 3% wastage for export item no. , 2 where paper length and width is less than 1 meter and 1% wastage is allowed for item 3 & 4 where paper length is 20 meter. Accordingly following norms may be recommended:-

Export Item No. 1: As per application.

Quantity: 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
1.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 112 (+/-10%)	1.005kg/kg content in export product

Export Item No. 2: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
2.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 112 (+/-10%)	1.03kg/kg content in export product

Export Item No. 3: As per application.

Quantity : 1 kg

Import Item:

Import item no.	Import Item description	Quantity recommended
3.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 90(+/-10%)	1.014kg/kg content in export product

C. G. M. S.

Export Item No.4: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
4.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 112 (+/-10%)	1.014kg/kg content in export product

Export Item No.5: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
5.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 90 (+/-10%)	1.005kg/kg content in export product

Export Item No.4: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
6.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 90 (+/-10%)	1.005kg/kg content in export product



(Nand Lal)
Consultant
27.03.2017

DGFT(NC)



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F. No. 7/377/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Filter Bags/FLS midth *Part 2+1*

Ref: DGFT UO. No.01/83/050/391/AM-17/DES-IV/151 and 281

Advance Auth. No. 0410162084 Dated 11-07-2016

The case has been examined and based on information furnished by the firm, the following norm is recommended.

Export Item: Filter Bag

Quantity; ~~13016 Nos.~~ *10909 Nos.*

Import Item: Fabric Cloth fiber glass textile (of relevant GSM)

Quantity Recommended : 1.03 kg/kg Content Contains in Export product

(NAND LAL)
Consultant
20.03.2017

DGFT(NC)

20/3/2017

No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 29, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393569 dated 13.03.2015) for export of Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%) and corresponding import - reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00256/AM-16/DES-4/458 dated 05.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

A.A. No. 0510401589 dt 09.09.17 ✓

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty. in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.408
		Paraformaldehyde	0.151
		Caustic Potash	0.067
		Silane (Silquest A-187/(KBM-403/ST-902)	0.002 X

This has approval of the competent authority.

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